

be allowed on a certain basis, the October-March period represents a real period of normalcy.

Shri V. P. Nayar: From the statement in answer to (d), I find that since January 1957, the policy has been to restrict imports to the minimum necessary for a developing economy. In view of this, could I know whether Government have reduced the actual imports of goods other than capital goods? If so, what is the reduction in value of actual import of consumer goods in 1957 as compared to 1956?

Shri Manubhai Shah: I will divide the question into three parts. As the House is aware, liberal licensing has been completely stopped in respect of 87 items—so many items of consumer goods and OGL have been withdrawn. But it will not be possible to give the break-up at this stage; the savings have been on different accounts. However, it can safely be stated that all the consumer goods have been considerably restricted, and practically in most of the cases, they have been totally banned.

In the case of capital goods also, a deferred payment system and a system of foreign credit have been evolved, and these measures give a complete bias in favour of capital and producer goods and practically no bias for consumer goods.

Pandit D N. Tiwary: May I know whether there is a proposal before Government to cancel all such licences in respect of which no steps have been taken to honour the same within six months?

Shri Manubhai Shah: As my hon colleague has already mentioned, there is no question of cancellation arising. A licence is given because it is necessary to give or it is allowed under the policy mentioned in the Red Book.

श्री म० ला० द्विवेदी: मैं जानना चाहता हूँ कि सरकारी कारखाने जैसे लोहे के कारखाने

बगैरह जहाँ बिठाये जा रहे हैं वहाँ के लिए बहुत कुछ एक्विपमेंट और सामान इस देश में उपलब्ध हो सकता था तो उसके लिए सरकार ने बाहर से मंगवाने की क्यों आज्ञा दी ?

श्री मनुभाई शाह : यह बात सही नहीं है कि कोई आज्ञा दी गई । हुआ तो ऐसा है कि जहाँ जरूरत थी वहाँ भी हमने खीच कर जितना कम हो सकता था उतना कम किया है ।

Mangla Dam

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 Shri Rameshwar Tantia:
 Shri N. E. Munisamy:
 Shri Bhakt Darshan:
 Shri S. C. Samanta:
 Shri D. C. Sharma:
 Shri Goray:
 *135. Shri Jaganatha Rao:
 Shri Raghunath Singh:
 Shri Sarju Pandey:
 Shri Vajpayee:
 Pandit D. N. Tiwary:
 Dr. Ram Subhag Singh:
 Shri Anirudh Sinha:

Will the Prime Minister be pleased to state:

(a) whether the Government of India are aware that Pakistan has signed a contract with a U.K firm for the construction of Mangla Dam;

(b) whether it is also a fact that an American engineering firm is also taking part in the construction;

(c) if so, whether the attention of U N has been drawn to this fact; and

(d) whether any protest has been lodged with the Government of Pakistan as well?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) and (b). We have seen press reports to this effect.

(c) A copy of the letter addressed by the Permanent Representative of

the Government of India in the United Nations to the President of the Security Council on this matter is laid on the Table of the House (See Appendix I, annexure No. 73).

(d) No.

Shri Rameshwar Tantia: May I know whether Government are aware that there are some influential persons in New Delhi who are continuously making propaganda against the Kashmir Government and thereby helping the Pakistan side with matters and material, which helps them in their activities with regard to the Mangla Dam? If so, are Government thinking of checking their activities?

Mr. Speaker: How does this arise out of the construction of Mangla Dam?

Shri Rameshwar Tantia: The Pakistan representative has written to the UNO regarding this that the free Kashmiri people ...

Mr. Speaker: Then hon. Member is making a speech here.

Shri Banga: Have our Government made any enquiries or representation to the U.K. and U.S. Governments in regard to this particular matter, that a U.K. firm is getting itself interested in the construction of the Mangla Dam and a U.S. engineering firm is also there?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): So far as I know, there has not been any such representation except to the Security Council.*

Shri Banga: Enquiry?

Shri Jawaharlal Nehru: There is no question of enquiry.

Of course, the Pakistan Government is dealing with private firms in the United Kingdom and United States of America. It does not seem to me to be appropriate for us to inquire into their private dealings. The major question is, of course, one of principle.

It is not a question of details offers made by some firm or a contract. It is a major question of principle as to what Pakistan should be permitted to do in terms of the Security Council Resolutions—that is, what it can do in its occupied area of Jammu and Kashmir State. According to us, first of all the territory is not theirs at all. It is ours. Secondly, in any event, they ought not to make any change there. It is a question of principle with which the firms have nothing to do.

Shri Dasappa: May I know what has been the result of this representation to the Security Council? Have we had any reply?

Shri Jawaharlal Nehru: I hope it has been circulated. They normally circulate it. The Secretary-General cannot come to any decision. If the matter is subsequently considered in some other context, then the Security Council may or may not pronounce upon it.

Shri N. R. Munisamy: Are Government aware that the Pakistan Government had placed about Rs. 50 lakhs in the hands of one Sardar Mohammed Ibrahim, President of the Kashmir occupied area, with a view to silence popular opposition by doling out monthly hush money to all the people with a view to establishing feudal lordship for himself in that area?

Shri Jawaharlal Nehru: I am not personally aware of this fact. It is quite possible that they may have spent that money.

श्री भक्त दर्शन : श्रीमन्, अभी यह बताया गया कि इस सम्बन्ध में सुरक्षा परिषद् के प्रसीडेंट के पास विरोध पत्र भेजा गया है लेकिन पाकिस्तान सरकार के पास इस सम्बन्ध में कोई विरोध पत्र नहीं लिखा गया है। मैं जानना चाहता हूँ कि पाकिस्तान सरकार की इस सम्बन्ध में क्यों नहीं लिखा गया ?

*This answer was later corrected by the Prime Minister and Minister of External Affairs vide Columns of the Debate dated 18-2-68.

श्री जवाहरलाल नेहरू : इसलिए कि पाकिस्तान सरकार को इस बारे में विरोध पत्र भेजने के कोई माने नहीं हैं क्योंकि यह एक जुड़ है हिस्सा है उस सवाल का जिसमें हमारा और उनका विरोध है ।

श्री सिद्दास सिंह : सिक्युरिटी कौंसिल के प्रादेशानुसार कोई नई चीज वहाँ नहीं बननी चाहिए और ब्रिटेन और अमरीका दोनों सिक्युरिटी कौंसिल के मन्बर हैं उनकी सहायता से वह डम बन रहा है तो क्या सरकार ने यह जोचल नहीं समझा कि ब्रिटेन और अमरीका ने इसके लिए प्रोटेस्ट किया जाय कि वह अपनी प्राइवेट फ़र्म्स को वहाँ पर काम करने की क्यों आज्ञा देते हैं ?

श्री जवाहरलाल नेहरू : मैं ने जबाब तो दिया कि हमने उसको लेकर सिक्युरिटी कौंसिल में प्रोटेस्ट करी है । अब प्राइवेट फ़र्म्स क्या करती हैं और क्या नहीं करती हैं उस से उनका क्या सम्बन्ध है और हमको उस सम्बन्ध में प्रोटेस्ट करने की कोई आवश्यकता मालूम नहीं पड़ी आयन्दा सोचेंगे और जो कुछ करना होगा करेंगे ।

Shri D. C. Sharma: Will the Government of India issue a White Paper giving details of the resolutions of the people of the so-called Azad Kashmir area, in which they have protested against the construction of the Mangla Dam?

Shri Jawaharlal Nehru: Is the hon. Member making a suggestion to me to take some action?

Mr. Speaker: He advises Government to issue a White Paper.

Shri D. C. Sharma: I am only asking a question.

Tripartite Conference

*196. Shri S. M. Banerjee: Will the Minister of Labour and Employment be pleased to state:

(a) whether there is a proposal to call a Tripartite Conference to discuss

the bonus issue and to evolve a common formula; and

(b) if so, when the Conference likely to be called?

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b). A Steering Group consisting of representatives of Government, employers and workers has already been appointed by the Government to examine all questions pertaining to remuneration to workers.

The question of convening a Tripartite Conference for discussing specific issues, like bonus, can be considered only after the Steering Group has made some progress.

Shri Muhammed Elias: Are Government aware that a new scheme is evolved regarding bonus by the Kerala Government and is being introduced in that State with the help of both workers and employees? If so, are Government thinking of introducing this scheme in other States of India?

Shri L. N. Mishra: It is a fact that in the State of Kerala this system has been put into practice at Kundara Aluminium Works. We have yet to see how it works.

Shri S. M. Banerjee: May I know whether the hon. Minister is aware that a serious unrest is almost inevitable in some major industries on the bonus issue? If so, what steps are being taken to solve this problem immediately?

The Minister of Labour and Employment and Planning (Shri Nanda): As hon. Members have been informed, Government is very much aware of the implications of discontent about the bonus question; and, as information has been given, a steering group is already working on this problem. It is going to meet again in a few days. I may inform the hon. Member, in view of the very great interest in this question, that in the 1st meeting of that group this matter was taken up. It is stated there: As regards the